

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 618
CP (CAA)/52/ND/2024
New IA (IA/255/2024)

IN THE MATTER OF:

M B Distributors Private Limited

...APPLICANT

Section

U/s 230-232 (2nd Motion)

Order delivered on 19.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant :

For the RD :

For the OL :

For the IT Department :

ORDER

IA/255/2024

This is an application seeking condonation of 189 delays for filing of second motion petition for sanctioning the scheme of amalgamation. Heard Ld. Counsel for the Applicant. Keeping in view the facts and circumstances of the case, the delay of 189 days in filing the second motion petition is condoned, subject to payment of costs of Rs. 40,000/- to be deposited in National Prime Minister Relief Fund. The proof of payment of costs be filed. With these observations, IA **disposed** of.

CP(CAA)/52/ND/2024

This is a Second Motion Petition filed under Section 2330-232 of the Companies Act 2013. Heard Ld. Counsel for the Petitioner. We have passed an order in IA/255/2024 for condoning the delay in filing the Second Motion

Petition subject to payment of costs of Rs. 40,000/- to be paid in National Prime Minister Relief Fund. The Petitioner is directed to file proof of payment of cost and the same should be available on the next date of hearing. In the meantime, issue notice to Central Government through Regional Director, Ministry of Corporate Affairs, Official Liquidator, concerned Assessing Officer of the Income Tax Department and RoC for filing their report and appearance. Notice be issued through publication in “Business Standard” English (Delhi Edition) and “Business Standard” Hindi (Delhi Edition). List the matter on **12.09.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)